

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.303
IB-936(ND)/2020

IN THE MATTER OF:

The Vilas Condominium Association
Vs.
MGF Developments Limited

....APPLICANT/PETITIONER

....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 25.10.2021

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Piyush Singh, Adv. Aditi Sinha
For the Respondent : Gaurav Mitra Sr. Adv, Akhil Sachar and Sunanda Tulsyan, Adv

ORDER

Counsels for both the sides are present. Both the Counsels have pleaded their case in detail. In the meantime, Counsels for both the sides may file written submissions containing two pages each along with case law, if any, within next 15 days. Counsel for the Corporate Debtor is also permitted to file additional documents in support of claim of certain additions/alterations done at the request of Allottees of flats with a copy in advance to the other side.

Order in this matter is reserved.



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)